COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 06 OF 2018 & IA NO. 27 OF 2018

Dated: 15th March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Meja Urja Nigam Private Limited Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. Pallav Mongia

Mr. Mridul Chakravarti for R-2

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma for R-11

ORDER

Admit.

Learned Counsel appearing for the Respondent No. 2 submits that the Respondent No. 2 will not precipitate the matter till next date of hearing.

Submission made by the learned counsel for the Respondent No. 2, as stated above, is placed on record.

Learned Counsel appearing for the Appellant prays for one week's time to file rejoinder. She may take steps to file the same on or before 23.03.2018 after serving copy on the other side.

List this matter on $\underline{\textbf{24.04.2018}}$ as agreed by the learned counsel for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

ss/tpd